

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 45973/2018

(Arising out of impugned final judgment and order dated 04-10-2016 in CRLA No. 2528/1983 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SACHCHE LAL @ TERSU

Respondent(s)

(IA No. 183253/2018 - CONDONATION OF DELAY IN FILING)

Date : 21-10-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Garvesh Kabra, AOR

For Respondent(s) Mr. Sumit Sharma, Adv.
Mr. Vishal Chauhan, Adv.
Mr. Rajendra Prasad, Adv.
Mr. Vipul Maheshwari, Adv.
Mr. Mohit, Adv.
M/S. V. Maheshwari & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated on behalf of the respondent(s),
list the matter after four weeks.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER